

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH**

(IB)-73(PB)/2017

IN THE MATTER OF:

M/s Anant Overseas Pvt. Ltd.

.... **APPLICANT / PETITIONER**

Vs.

M/s Global Housewere Ltd.

.... **RESPONDENT**

SECTION:

Under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 22.08.2017

Coram:

**R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

**DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)**


For the APPLICANT / PETITIONER :- Ms. Shilpa Thakur, Advocate

For the RESPONDENT :- Mr. Rahul Kumar, Advocate

ORDER

In view of Single Bench sitting in the afternoon session, the matter was not able to be taken up. Hence, at the joint request of the parties, the matter is posted for hearing on 31st August 2017.


**(DEEPA KRISHAN)
MEMBER (TECHNICAL)**


**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**